

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 253/TT/2026

Date: 03.08.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination-cum-truing-up of transmission tariff for the 2019-24 tariff block and determination of transmission tariff for the 2024-29 tariff block for Assets under “Establishment of State-of-the-Art Unified Centralized Network Management System U-NMS for ISTS and State Utility Communication Network” in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to the Petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.8.2026.

- i. Details of the work for ACE claimed for Asset-1 during FY 2019-24 and FY 2024-29 under Regulation 24(1)(a).
- ii. Excel for liability flow statement for the transmission asset.
- iii. Calculation of statement of IDC discharge of the transmission assets for each asset individually for Asset-1 in linked excel. Further, wherever the Floating has been mentioned in the IDC Sheet for loans with floating rate of interest, Petitioner to mention exact rate of interest considered as per Loan Compendium against

such loans and provide the linked excel with computation of applicable rate of interest in case of such loans with 'floating rate' for all the assets.

- iv. Linked calculation of Notional IDC for each asset individually for Asset-1 in linked excel.
- v. For Asset-1, the detailed factor wise reasons of time overrun with supporting documents for each specific reason of delay. Also details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents. Further, the Petitioner to submit the details of Time Overrun in the following format to establish the delay from SCOD to actual COD:

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay

- vi. Provide the following information:
 - a. Form 5, Element-wise breakup of the assets for the transmission system.
 - b. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard-coded numbers downloaded from ERP Software.
 - c. Form 12 and 12-A for Asset 6A as well as Asset-1.
 - d. Form 12-B, Calculation of IDC and Financing Charges.
 - e. Form-13, Break-up of Initial Spares of the transmission assets.
 - vii. Documentary proofs towards the actual O&M Expenses of Rs. 42.74 Lakh during FY 2023-24 and Rs. 70.06 Lakh during FY 2024-25 Lakh claimed for Asset-1.
 - viii. Submit details of LD recovered, if any during the commissioning of the project and its adjustment for each asset. Also, for ACE claimed against each asset during FY 2019-24 and FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,
Sd/-
(Kamal Kishor)
Deputy Chief (Legal)